

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No. 113

IA No. 1354/23
IA(I.B.C)/232 (CH)2024

In
CP(IB) No. 176/Chd/Pb/2022

IN THE MATTER OF:

Sunil Jain

...

Petitioner

Under Section: 94, 99, 60(5) IBC 2016

Order delivered on 30.01.2024

CORAM:

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner : Mr. Ankush Rampal, Advocate.

For the RP : Mr. Deepankur Sharma, in person.

ORDER

IA No.1354/2023

The present application has been filed for placing on record the Report of RP along with affidavit of Mr. Deepankur Sharma, Resolution Professional. The same is taken on record subject to just exception. Thus, IA No.1354/2023 is disposed of with a direction to tag the same with the main petition.

IA(I.B.C)/232 (CH)2024

The present application is filed for placing on record the Revised Report of RP along with affidavit of Mr. Deepankur Sharma, Resolution Professional. The same is taken on record subject to just exception. Thus, IA No.232/2024 is disposed of with a direction to tag the same with the main petition.

CP(IB) No. 176/Chd/Pb/2022

Resolution Professional is directed to file an affidavit stating the liabilities, assets and income of the Personal Guarantor/Debtor with a copy in advance
January 30, 2024
Mukta

to the counsel opposite. In the meantime, learned counsel for the Personal Guarantor is directed to file an affidavit of service in that regard within one week. Objection/Reply, if any, to the said Report within next two weeks. List the matter on 06.03.2024.

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)